

appointments and transfers etc. relating to Scheduled Castes/Scheduled Tribes employees;

(b) if so, what are the instructions issued to all heads of the department;

(c) whether the Commissioner of Income-tax, Tamilnadu-I has refused to give such orders to Liaison Officer for SC|ST;

(d) whether the request of the Liaison Officer for SC|ST to conduct the annual inspection of the roster maintained by the Income-tax Department, Tamilnadu charge was turned down; and

(e) if so, what is the remedy to ensure proper implementation of reservation orders?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Government have not issued any orders making it obligatory on the part of the administration to furnish all copies to the Liaison Officer of the orders of promotions, appointments and transfers relating to Scheduled Castes/Scheduled Tribes employees. However, general instructions with regard to circulation of important circulars among all officers of the Department are followed.

(c) The Liaison Officer of the Commissioner of Income-tax, Tamil Nadu charge has not made such requests.

(d) The liaison Officer of the Commissioner of Income-tax, Tamil Nadu charge, examined the ten rosters and signed them in July, August and September, 1978. On a subsequent occasion in April, 1980, the Liaison Officer made a request for rosters to be sent to his office. As this is an original record of prime importance, it is the practice to have such records inspected in the Commissioner's office itself. The Liaison Officer was orally requested by the Income-tax Officer (Headquarters) to come and examine

them at the Commissioner's office. The Liaison Officer has not inspected the rosters in the Commissioner's office so far.

(e) Does not arise.

Nomination of Managing Director of Tamil Nadu Industrial and Investment Corporation

4695. **SHRI N. DENNIS:** Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India and Industrial Development Bank of India have been nominating the same person as the Managing Director of the Tamil Nadu Industrial and Investment Corporation for the last five years and more;

(b) if so, the reasons thereof;

(c) the steps taken to nominate a new incumbent; and

(d) whether similar nomination have been made in Tamil Nadu to other financial institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). At the request of Government of Tamil Nadu, the services of Shri M. N. Govindraj, Assistant Chief Officer, Reserve Bank of India (RBI), were made available for appointment by the Government of Tamil Nadu as Managing Director of Tamil Nadu Industrial and Investment Corporation (TIIC) for a period of two years from 17-6-1976 by RBI. RBI further extended his deputation twice by one year each in June, 1978 and June, 1979 at the request of the Government of Tamil Nadu. For the second extension starting from June, 1979, Industrial Development Bank of India (IDBI) was consulted in terms of Section 10 (f) of the State Financial Corporations Act, 1951. Shri Govindraj remained as Managing Director of TIIC till 16-6-1980 i.e. for 4 years in all. The Government of Tamil Nadu has since appointed

Shri T. Lakshminarayanan as Managing Director with effect from 17-6-1980.

(d) No such nomination was made by IDBI or RBI. Prior consultation with IDBI is necessary only for appointments of Managing Directors of State Financial Corporations (including TIIC).

Air service and air strip for Bijapur

4696. SHRI BAPUSAHEB PARULEKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) are Government aware that in the city of Bijapur and in the same district in Karnataka there are very old and precious monuments during Chalukya and Adilshahi regime and are places of attraction for Indian and foreign tourists;

(b) are Government also aware that the Bijapur district is neither connected with air service or direct rail service, and as such tourists are unable to visit these—important tourist spots; and

(c) whether Government propose to construct a small air strip for landing of small planes and provide other facilities so that more tourists would be attracted?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) Yes, Sir.

(b) and (c). There is no proposal at present to construct an aerodrome at Bijapur as no request either from scheduled or non-scheduled air-lines has been received to operate an air service to Bijapur. However, tourists can travel by air to Belgaum which is 192 kms. from Bijapur. Bijapur is already located on the Gadag-Hotgi meter-gauge section of South Central Railway. Direct train service to

Bijapur is available by meter gauge or broad gauge/meter-gauge route. There is a Travellers' Lodge run by India Tourism Development Corporation. I.T.D.C. proposes to expand this 10-bedded accommodation by adding 15 room during the Five Year Plan 1980-85. In addition other inexpensive accommodation is also available in Bijapur. A large number of foreign and domestic tourists are visiting Bijapur.

The Central Department of Tourism have prepared the master plan (land-use plans) of Badami, Pattadakal and Aihole in Bijapur District. The provision of facilities at these centres will be taken up during the Five Year Plan 1980-85 in consultation with the State Government.

Limestone in Rajasthan

4697. SHRI B. R. NAHATA: Will the Minister of STEEL AND MINES be pleased to state what is the quantum of Limestone proved in Kota, Bundi, Parsoli and Chittorgarh areas of Rajasthan?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Reserves of 857.16 million tonnes and 624.35 million tonnes of cement grade Limestone have been estimated in the Districts of Bundi and Chittorgarh respectively. No Limestone reserve has been estimated in Kota and Parsoli areas of Rajasthan.

Export of Venom

4698. SHRI RAM SINGH SHAKYA: Will the Minister of COMMERCE be pleased to state:

(a) quantity of venom exported and utilised by Government for research and other purposes during the last two years (year-wise); and

(b) foreign exchange, if any, earned by Government as a result of its export?